

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 749/2023

(Arising out of impugned final judgment and order dated 23-12-2022 in CRLMA No. 19598/2022 passed by the High Court of Gujarat at Ahmedabad)

AJAYKUMAR MURLIDHAR MANJREKAR

Petitioner(s)

VERSUS

THE STATE OF GUJARAT

Respondent(s)

(IA No. 11036/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 11039/2023 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl) No. 925/2023 (II-B)

(IA No. 13038/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 13039/2023 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 1744/2023 (II-B)

(IA No. 26268/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 56309/2023 - EXEMPTION FROM FILING O.T., IA No. 26270/2023 - EXEMPTION FROM FILING O.T.)

Date : 20-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Iqbal Syed, Sr. Adv.  
Mr. Varinder Kumar Sharma, AOR  
Ms. Deeksha Gaur, Adv.  
Mr. Shantanu Sharma, Adv.  
Mr. Prithu Parimal, Adv.

For Respondent(s) Mr. Siddhartha Jha, AOR

Mr. Rajat Nair, Adv.  
Ms. Swati Ghildiyal, AOR  
Ms. Devyani Bhatt, Adv.

UPON hearing the counsel the Court made the following

O R D E R

List after one week.

(NEETA SAPRA)  
COURT MASTER (SH)

(BEENA JOLLY)  
COURT MASTER (NSH)